

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A No. 5905 of 2020

Prakash Kumar Mahato @ Prakash Mahto Petitioner(s).

Versus

State of Jharkhand Opposite Party(s)

CORAM : HON'BLE MR. JUSTICE ANANDA SEN.

THROUGH : VIDEO CONFERENCING

FOR THE PETITIONER(S) :Ms.PinkiKumari, Advocate

FOR THE STATE : Mr. S. K. Shukla, APP

02/09.09.2020

Heard learned counsel for the parties through video conferencing. The lawyer have no objection with regard to the proceeding, which has been held through video conference today at 11.00 A.M. They have no complaint in respect to the audio and video clarity and quality.

Counsel for the petitioner prays to ignore the defect(s) as pointed out by the office and take up the matter on merit.

Counsel for the petitioner undertakes to deposit the court fee, if any, within two weeks. Rest of the defect(s) as pointed out by the office stands ignored for the present.

Learned A.P.P. opposes the prayer for bail.

The petitioner is an accused for allegedly committing an offence punishable under Sections 366-A, 376(2) (n) IPC and section 4 & 6 of Protection of Children from Sexual Offences Act.

Victim has been recovered and her statement was recorded under Section 164 Cr.P.C. She stated that torture she was tortured her by her family members, therefore she eloped. She loved this petitioner and therefore married him .

Considering the aforesaid submission, I am inclined to allow this application. Accordingly, the petitioner above named is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Additional Sessions Judge-I, Cum-Special Judge, Bokaro in connection with Chandrapura Police Station Case No. 12 of 2020 (Special POCSO Case No. 27 of 2020).

I direct the Jail Authority that before releasing the petitioner from jail, the Jail Authority should get the petitioner tested for COVID-19. If the report is

positive, then the District Administration will immediately take steps to isolate the petitioner and get him treated in COVID-19 centre by following all the protocols.

This direction is given in the larger public interest and it should not be construed as a condition of bail.

(ANANDA SEN , J)